



\$~10

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ TEST.CAS. 27/2019

MAHESH MONGA & ANR.

..... Petitioners

Through Mr. Shivam Bajaj and Mr. Rabindra
Nanda, Advocates

versus

THE STATE & ORS.

..... Respondents

Through Mr. Ashish Uppal, Advocate for R-1
Mr. Ashish Choudhury and Mr.
Akash Tandon, Advocates

CORAM:

**SH. RAKESH PANDIT (DHJS), JOINT REGISTRAR
(JUDICIAL)**

ORDER

%

26.08.2019

**IA No. 11559/2019 (under section 151 CPC for exemption from
filing of certified copies, originals, true copies of annexure and to
file typed copy/photocopies of anexures by respondent no.2)**

Heard. Allowed subject to just exceptions.

The application is dismissed.

TEST.CAS. 27/2019

As per office reports, written statement, affidavit qua admission/denial, reply to IA No. No. 5559/2019, documents and vakalatnama have been filed by respondent no.2. As per office report further, written statement, affidavit qua admission/denial of documents and vakalatnama filed by respondent nos. 3 and 8 have



also been filed.

It is submitted by learned counsel for plaintiff that he does not want to file rejoinder to the written statement of the respondents except that of respondent no.2.

Some more time has been sought to file rejoinder to the written statement of respondent no.2. Be filed within two weeks.

Affidavits of admission/denial if not filed, be filed within 3 weeks.

Relist for admission/denial of documents and consideration on 31.10.2019.

RAKESH PANDIT (DHJS)
JOINT REGISTRAR (JUDICIAL)

AUGUST 26, 2019
cd